

otent available is given in Annexure [See Appendix CLIV Annexure No. 58]

(d) Various, steps have been taken by the State Government and Union Territories Administration to dispose of old disputes. These steps *inter-alia* include setting up of additional Labour Courts and Industrial Tribunals as appropriate holding of Lok Adalats and Camo Courts and monitoring of the working of these Courts by transferrins, the cases where there are more pendency to other courts having lesser workload.

(e) Information as to the exact number of vacancies of Presiding Officers in various States/UTs, at the moment is not readily available. So far as CGITs are concerned, there it, at present no vacancy of Presiding Officer.

(f) So far as CGITs are concerned one. CGIT was set up during 7th Plan in Bangalore in January 1987. Labour Courts/Industrial Tribunals are set up by the State Government/Union Territories according to the workload. Information as to the exact number of these Courts set up by the State Government/Union Territories Administration, during 7th Plan is not readily available.

(g) It is proposed to set up CGITs at the following place during 5 990-91.

1. Noida
2. Ranchi
3. Bhopal

So far as State Government and Union Territories are concerned the information is not readily available.

गोवध पर पाबन्दी

1151. श्री प्रमोद महाजन : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश भर में गोहत्या पर पाबन्दी लगाने का विचार रखती है; और

(ख) यदि हाँ, तो इसका व्यौरा क्या है; और यदि नहीं, तो इसके क्या कारण हैं?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार):

(क) और (ख) जी नहीं । गोपशु का परिरक्षण एक ऐसा विषय है जिस पर राज्य की विधान-मण्डलों को भारत के संविधान की सातवीं अनुसूची की सूची 2 की प्रविष्टि के तहत कानून बनाने का विशिष्ट अधिकार प्राप्त है।

Check on the Dual Membership of the Cooperative Group Housing Societies

1152. SHRI BASUDEB MOHAPATRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there are some persons who are having or were having dual membership in Sarva-priya Cooperative House Bldg. Society, New Delhi, University Teachers' Co-operative House Building Society Ltd., Vaishali Pritampura, Delhi, Delhi University Staff Co-operative Group Housing Society Ltd., Block 'N' Shalimar Park, New Delhi and Dakshina Cooperative Group Housing Society Ltd., New Delhi;

(b) whether it is also fact that there are some persons who are having residential properties in their own names as well as in the names of their wives; and

(c) if 'a' and 'b' are correct as per in the records of Registrar, Cooperative Society, Delhi, what action has been taken to cancel the membership of such persons and upto which specific date, the action of cancellation of membership of such persons would be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASO MARAN): (a) Two cases of alleged dual membership in Dakshina Cooperative Group Housing Society & Servapriya Cooperative Gr. Housing Society have, been reported to the Registrar of Co-operative Societies, Delhi.

(b) Such cases have also been reported to the Registrar of Cooperative Societies.

(c) Registrar, Cooperative Societies has reported that in some cases membership has already been terminated, while in other cases legal action prerequisite to cancellation of membership has been taken.

Transfer of Assistant Directors in Bureau of Indian Standards

1153. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased